

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 116/MP/2022

- Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking, *inter alia*, quashing of the purported invoice dated 14.12.2021 raised by the Respondent No. 1 on the Petitioner and for refund of Rs. 59,58,745/- wrongfully and illegally deducted by the Respondents.
- Date of Hearing : **11.8.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : DB Power Limited (DBPL).
- Respondents : NTPC Vidyut Vyapar Nigam Limited and Anr.
- Parties Present : Shri Deepak Khurana, Advocate, DBPL
Shri Vineet Tayal, Advocate, DBPL
Shri Matrugupta Mishra, Advocate, NVVNL
Ms. Ritika Singhal, Advocate, NVNL
Shri Nipun Dave, Advocate, NVVNL
Ms. Swapna Seshadri, GUVNL

Record of Proceedings

At the outset, learned counsel for the GUVNL sought permission to file its response to the reply filed by NVVNL. Learned counsel for the Petitioner had no objection in this regard.

2. Considering the submission made by the learned counsel for the GUVNL, the Commission directed the GUVNL to file its response on an affidavit within a week with a copy to the Petitioner and NVVNL who may file their respective responses within 10 days thereafter.
3. The Petition shall be listed for hearing on **22.9.2023**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)